

strikes was uncalled for; otherwise also it should not be used as a weapon to get grievances redressed.

12-07 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that Government Business in this House for the week commencing Monday, the 4th May will consist of—

Consideration of any part-discussed item of business carried over from today's Order Paper.

Discussion and voting of Demands for Excess Grants (General) for 1955-56

Discussion on the Report of the University Grants Commission for the period April 1957 to March 1958 laid on the Table of the House on the 17th February, 1959, on a motion to be moved by the Minister of Education.

Discussion and voting of Supplementary Demands for Grants (Railways) for 1959-60.

Consideration of a motion for reference of the Companies (Amendment) Bill, 1959 to Joint Committee.

Consideration and passing of the following Bills as passed by Rajya Sabha:

Cost and Works Accountants Bill.

Census (Amendment) Bill.

Discussion on the Eighth Report of the Union Public Service Commission laid on the Table of the House on the 24th November, 1958, on a motion to be moved by the Minister

of State in the Ministry of Home Affairs.

Discussion on the Report of the Sanskrit Commission, 1956-57, on a motion to be moved by Shri Shradhdhakar Supakar and others on 5th May at 4 P.M.

The following items of business will also be taken up if time permits:

Consideration of amendments made by Rajya Sabha in the Pharmacy (Amendment) Bill.

Consideration and passing of the Road Transport Corporations (Amendment) Bill.

Shri Ferose Gandhi (Rae Bareilly): May I know whether the UPSC's Report on the Vivian Bose Commission will be laid on the Table of the House before the House adjourns on the 8th May? He said something about the UPSC Report. Is that Report the one which will be discussed or some other Report?

Shri Satya Narayan Sinha: It is something different. It is something old. Our hon. friend is referring to something very new. I am not in a position to say whether it will be laid on the Table of the House—of course; it will be laid on the Table of the House, but whether it will be laid during this Session or during the next Session I cannot definitely say.

Shri Tyagi (Dehra Dun): Or not at all

Shri Barman (Cooch-Bihar—Reserved—Sch Castes): May I enquire whether the House is going to adjourn on the 8th May?

Mr. Speaker: That is the time fixed for it.

Shri A. C. Guha (Barasat): The report of the UPSC, I think has practically come out in the newspapers. So, I think the House also should be taken into confidence and the report should be placed before the House before it adjourns.

Shri Satya Narayan Sinha: These days many things are appearing in

[Shri Satya Narayan Sinha] the newspapers which, later on, are not found to be absolutely correct.

Shri A. C. Guha: Sir, you as the custodian of the privileges and the rights of the House should take up the matter with the Government. When the matter has gone out to the Press, why should the House be denied the opportunity of seeing the thing?

Shri Ferose Gandhi: He says that many things appear in the Press which are not correct. Is he in a position to say that whatever has appeared in the Press is not correct?

Shri Satya Narayan Sinha: Not that particular thing, but generally many things, as my hon. friend knows, better, have not proved to be absolutely correct; which have appeared in the newspapers.

Shri Tyagi: It is a matter which deserves your special attention. Papers about matters which the Government refuse to lay on the Table of the House should not be allowed to go into the Press, and not laid on the Table, first. My reason is, in the past, the Government has been first taking the House into confidence and then the press. Now, the system seems to have been changed. I want it to be enquired into as to which was the agency which gave this information to the press, was it the U.P.S.C or the Home Ministry's office or whichever office it was. I think it is a violation of a privilege of this House.

Some Hon. Members: Yes.

Shri Satya Narayan Sinha: Obviously, so far as the Government is concerned, Government has not handed over this to the press. In certain sections of the press this thing has appeared. As the hon. Member has suggested, an enquiry should be made as to how this has leaked out.

Shri Rama (Tenali): In view of the fact that the hon. Minister could not have had an opportunity of enquiring into this matter, I do not think it would be proper for him to say that it could not have been released from

Government sources. Apart from that, there is another question. Repeatedly, I think, the hon. Home Minister gave an assurance to Parliament that at the earliest possible opportunity, this report would be placed on the Table of the House. In fact, enquiries were made. A debate was asked for also by several Members in this House as well as in the other. Then, we were told, this was going to be sent to the U.P.S.C. There was so much impatience over that also in certain sections of the House. After it has come back from the U.P.S.C., if they are going to take some time in order to take a Cabinet decision whether it is going to be placed on the Table of the House during this session or not, it would create the impression that the Government might possibly be causing delay unnecessarily.

Shri Satya Narayan Sinha: I shall make a statement about this on Monday next.

Shri A. C. Guha: It is a question of privilege of the House to have the report at the earliest opportunity. Whether previous publication in the papers is a breach of privilege, it is for you to decide. I think the House should be given an opportunity to have the report before the House adjourns.

Shri Ferose Gandhi: The hon. Minister must withdraw his remark when he said that the report which is published is not correct. He must withdraw, because he is not in a position to say anything.

Shri Satya Narayan Sinha: I said some things which appear in the press are not always correct.

Shri Ferose Gandhi: You must withdraw the remark. You are not in a position to say anything.

Mr. Speaker: It is true that there are reports. I am anxious and all hon. Members are anxious that when Parliament is in session, no matter of policy should be announced by any Minister except in this House, out-

side, whether as a matter of policy, in a speech or even in a press conference. I have been noticing it. The first offender, to my recollection, is Shri Tyagi. He made a statement a number of years ago as Deputy Minister, in Bombay. That was brought to my notice.

Shri Tyagi: I beg your pardon: I was never a Deputy Minister.

Mr. Speaker: I am sorry. He was a Minister. But, if he had been a Deputy Minister, it could have been excused. But, as a Minister, he ought not to have made the statement. When it was brought to my notice I requested all hon. Members who are Ministers not to make statements outside. When this House is in session, matters of policy must first be communicated to this House and thereafter through other sources. Therefore it is a matter of regret that important matters like the L.I.C. report should have been noticed in the newspapers before the report is presented to this House. Again and again, questions are put and the Government answers the questions by saying that the report has no doubt been received, but it is under consideration. But, before it is ultimately brought to this House, every person other than a Member of this House seems to know it. It is rather unfortunate. I do wish that it should be rigorously taken note of that no statement shall be made by any Minister outside this House. Otherwise, this House would become only a rubber-stamp for anything that is happening elsewhere.

Hon. Ministers must treat this House with greater respect and not allow others to know before this House knows.

Shri Feroze Gandhi: Will you kindly consider requesting the Minister to withdraw the remark which he made?

Mr. Speaker: We are not concerned. The hon. Minister says that it might not have been released to the press.

Therefore, if it has not been released to the press, it is only something which have been imagined by the press.

Shri Tyagi: I want to draw attention to one fact. I am quite sure it is not deliberately released by the Government as such. It has only leaked out. That is a greater risk because the whole security of India is at risk if things are allowed to leak out like that. That is more important. I am more concerned if it has leaked out rather than if it had been given deliberately.

Mr. Speaker: Very well; Bills to be introduced.

COMPANIES (AMENDMENT) BILL*

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted

Shri Lal Bahadur Shastri: I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHTH REPORT

Sardar Hakam Singh (Bhatinda): I beg to present the Thirty-eighth Report of the Business Advisory Committee.

Shri Khadlikar (Ahmednagar): Regarding this report of the Business Advisory Committee, may I submit, Sir, I had given notice of a motion concerning Tibet that the Prime Minister's statement thereon be taken into consideration. I learn that the other House is debating the whole issue. Why this House should not get

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